

23. Tinsukhia
24. Beawar
25. Mehsana
26. Gaya
27. Kosikalan (U.P.)
28. Nainital
29. Ujhani (U.P.)
30. Almora
31. Chilakalpuripet (A.P.) (Telex)
32. Nizamabad (Telex)
33. Udyamperoor (Eranakulam) (ILT)

Demand, Production and Supply of Power

3348. SYED SHAHABUDDIN: Will the Minister of ENERGY be pleased to state:

(a) the total installed power generation capacity in the country as on 31st December, 1985;

(b) the average production as a percentage of installed capacity during 1985;

(c) the extent of demand met as a percentage of existing demand.

(d) the names of power-deficient States in the country;

(e) the names of power-deficient districts in Bihar; and

(f) the steps taken to meet the shortage of power?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) The total intalled power generating capacity in the country as on 31st December, 1985 was about 44,453 MW.

(b) The plant load factor of thermal power stations during April, 1985 to December, 1985 was 50.8%.

(c) The Energy requirement during the period April, 1985 to February, 1986 was about 15,5198 MU against which the availability was about 142,726 MU which represents a shortage of about 8%.

(d) Haryana, Jammu & Kashmir, Uttar Pradesh in Northern Region, Karnataka and Tamil Nadu in Southern Region, Bihar and Orissa in Eastern Region were facing power shortage of more than 10% during April, 1985—February, 1986.

(e) The power shortage in Bihar was about 27.8% during April, 1985—February, 1986. District-wise power position is not monitored by the Government.

(f) To meet the shortage of power in the country, a number of steps are being taken which include:

- (i) Expediting commissioning of additional generating capacity.
- (ii) Maximising generation from the existing thermal power plants through plant betterment/renovation programme.
- (iii) Reducing the transmission & distribution losses.
- (iv) Adopting measures for energy conservation.
- (v) Transfer of power from surplus States to deficit States.

Setting up of Industries in Sikkim

3349. SHRIMATI D.K. BHANDARI: Will the Minister of INDUSTRY be pleased to state:

(a) Whether Government have set up any industry in Sikkim during the last ten years;

(b) if so, the names of industries and their location; and

(c) if not, the reasons for not setting up any industry in the State?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The provisions of the Industries (Development & Regulation) Act, were made applicable to the State of Sikkim with effect from 5th March, 1983. Since then, the following letters of intent and industrial licences have been issued for setting up industries in the State: